# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

## RAJYA SABHA UNSTARRED QUESTION NO. 3781

#### **ANSWERED ON 03.04.2025**

#### **Delimitation Commission**

3781 # Smt. Darshana Singh:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the Delimitation Commissions constituted for Parliamentary seats of both the Houses, year-wise details thereof;
- (b) by when Government proposes to constitute the next Delimitation Commission for Parliamentary seats of both the Houses;
- (c) whether the number of Members of Parliament (MPs) from Uttar Pradesh is likely to be decreased after delimitation; and
- (d) whether the number of reserved Parliamentary seats in Uttar Pradesh is likely to beincreased?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

### (SHRI ARJUN RAM MEGHWAL)

(a): The Election Commission of India has informed that to delimit the Lok Sabha and State Assembly Constituencies, the Delimitation Commissions have been constituted in:-

- I. 1952 under the Delimitation Commission Act, 1952,
- II. 1963 under the Delimitation Commission Act, 1962,
- III. 1973 under the Delimitation Act, 1972,
- IV. 2002 under the Delimitation Act, 2002 and;
- V. 2020 under the Delimitation Act, 2002 to carry out the delimitation exercise in Union territory of Jammu & Kashmir and in four North Eastern States of Assam, Arunachal Pradesh, Manipur and Nagaland. Further, the four North Eastern States were removed from the delimitation exercise *vide* notification dated 3rd March, 2021. Accordingly, the delimitation exercise was undertaken in the Union territory of Jammu & Kashmir only.

Furthermore, there is no provision in the Constitution of India todelimit the Rajya Sabha Constituencies.

- (b):As per article 82 of the Constitution, it shall not be necessary to readjust the allocation of seats in the House of the People to the States as readjusted on the basis of 1971 census and division of each State into territorial constituencies as may be readjusted on the basis of the 2001 census until the relevant figures for the first census taken after the year 2026 have been published.
- (c) & (d): The Delimitation Commission, as and when constituted for the purpose will decide the matter.

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